

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीय कंपनी विधि अधिकरण**  
**CUTTACK BENCH**  
**कटक खंडपीठ**

**ORDER SHEET OF THE HEARING ON 13<sup>th</sup> MARCH, 2023, 10:30 A.M.**

TP No. 112/CTB/2019, (CP No. 300/KB/2017), IA (IB) No. 100/CB/2021  
 IA (IB) No. 61/CB/2023, IA (IB) No. 91/CB/2023

**Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

Name of the Company	44 Noida Infotech (Two) Pvt. Ltd -Vs- Falcon Consultancy Pvt. Ltd.
Under Section	7 IBC

For Petitioner (s)

Mr. S. S. Mohanty, Adv. } IA 91/23, 100/21  
 Mr. Swayamjit Rout, Adv. }  
 Mr. Goutam Raj, Adv. }  
 Mr. Amitabh Naik, Adv. }  
 Mr. Ayusman Mahanta, Adv.  
 Mr. Umesh Ch. Sahoo, Adv.

For Respondent (s)

**ORDER**

**IA (IB) No. 91/CB/2023:**

Both sides counsel present. This is an application filed under Rule 55 of the NCLT Rules 2016, with the prayer to take on record the additional affidavit with documents. The prayer is ambiguous. No further affidavit needs to be filed, then counsel requested to treat the additional affidavit as additional reply with one document. Respondent side has no objection to receive the additional affidavit as additional reply with one document. Accordingly, additional affidavit is taken on file as additional reply. Thus, this application is Allowed.

**IA (IB) No. 100/CB/2021**

Both sides counsel present. Matter heard. Reserved for order.

**IA (IB) No. 61/CB/2023:**

This is an application filed under Section 60(5) of IBC, 2016, for directions directing the Respondent/Liquidator to accept the bid amount of Rs. 51,45,000/- which was wrongly returned to the applicant. Ld. Counsel for

the applicant admitted that so far, he has not tendered the amount to the Liquidator, hence the question of refusal does not arise. Order to accept the amount. The counsel appearing for the respondent/Liquidator agree to receive the amount, if it is tendered by the applicant. In view of the statement made by the counsel for the Liquidator, this application is unnecessary. Hence, application is Dismissed.



Sd

**Satya Ranjan Prasad**  
**Member (Technical)**



Sd

**P. Mohan Raj**  
**Member (Judicial)**